

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 930 of 2020

IN THE MATTER OF:

Nitin Garg

...Appellant

Versus

State Bank of India & Ors.

...Respondents

Present:-

For Appellant: Mr. Iswar Mohapatra, Mr. Rahul Gupta and Mr. Vinod Chaurasia, Advocates.

For Respondent: Mr. Ankur Mittal, Advocate.

Mr. Dinkar Singh, Advocate for R-3.

Mr. Abhishek Anand, Advocate for R-2.

ORDER
(Virtual Mode)

22.12.2020 For filing of Rejoinder of the Appellant at request of Appellant side, the matter is adjourned to **21st January, 2021**.

The Learned Counsel for the Appellant is directed to serve the copy of the Rejoinder of the Appellant to the Learned Counsels appearing for R-1 to R-3, 10 days before the next date of hearing.

Also that the Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent Nos. 1 to 3 are directed to file 'Notes of Written-Submissions' on or before 07.01.2021 and Office of the Registry shall receive the same. The Learned Counsel appearing for the parties in the instant Appeal are directed to get ready for Hearing of the Appeal on the next date of Hearing.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)